

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 165 of 1997  
T.A. NO.

DATE OF DECISION 31.7.1997  
(AT ADMISSION STAGE)

Shri S.K. Chetia

(PETITIONER(S))

Mr N. Dutta

ADVOCATE FOR THE  
PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (S)

Mr S.Ali, Sr C.G.S.C.,  
Dr Y.K. Phukan, Sr. Govt. Advocate,  
Assam and Ms M. Das, Govt. Advocate,  
Assam.

ADVOCATE FOR THE  
RESPONDENT (S)

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN  
THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.165 of 1997

Date of decision: This the 31st day of July 1997  
(AT ADMISSION STAGE)

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sangliyine, Administrative Member

Shri Sarat Kumar Chetia,  
Resident of Rukmini Nagar,  
Guwahati.

.... Applicant

By Advocate Mr N. Dutta.

- versus -

1. The Union of India, represented  
by the Secretary, Personnel & Public  
Grievances,  
New Delhi.

2. The Commissioner & Secretary,  
Government of Assam,  
Forest Department,  
Dispur.

.... Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.,  
Dr Y.K. Phukan, Sr. Government  
Advocate, Assam and Ms M. Das,  
Government Advocate, Assam.

.....

O R D E R

BARUAH.J. (V.C.)

This application has been filed by the  
applicant praying for direction to the respondents  
regarding his continuance in the office as Chief  
Conservator of Forests (Territorial).

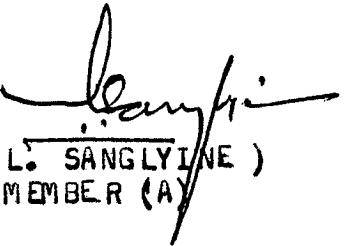
2. Heard Mr N. Dutta, learned counsel for the  
applicant, Mr S. Ali, learned Sr. C.G.S.C. appearing  
on behalf of respondent No.1 and Dr Y.K. Phukan,  
learned Sr. Government Advocate, Assam, appearing on  
behalf of respondent No.2.

3. The grievance of the applicant is that in the facts and circumstances of the case he may be deprived of the benefit of promotion to the rank of Principal Chief Conservator of Forests as he may retire early. In this connection he has submitted Annexure-B representation dated 27.6.1997. Mr S. Ali and Dr. Y.K. Phukan have no objection if a direction is given by this Tribunal to respondent No.2 to dispose of the representation dated 27.6.1997.

4. On hearing the learned counsel for the parties we dispose of this application with a direction to respondent No.2 to dispose of the representation as early as possible, at any rate within a period of fifteen days from today by a reasoned order.

5. Serve a copy of this order to Dr Y.K. Phukan, learned Sr. Government Advocate, Assam. Dr Phukan undertakes to inform the respondents during the course of the day.

6. The application is accordingly disposed of.. No order as to costs.

  
( G.L. SANGLYINE )  
MEMBER (A)

  
( D. N. BARUAH )  
VICE-CHAIRMAN